ORAL ANSWERS TO QUESTIONS

Irregularities in Hindustan Vegetable Oil Corporation Ltd.

*281. SHRIMATI JAYAPRADA NAHATA: SHRI AMAR SINGH:†

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government are aware that senior officials of Hindustan Vegetable Oil Corporation Ltd. have misused funds of the company and if so, the details thereof; and

(b) whether Government had received any memorandum from the Association of officers of the said Corporation, stating that the CMD of the Corporation had doled out contract to his favourite companies and paid little attention to the financial position of the company; if so, the details thereof and Government's reaction in regard thereto?

THE MINISTER OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) There have been allegations to this effect received in Government. The present position with regard to enquiries on them is given in the Statement-I. *[See* below]

(b) Yes, Sir. A Memorandum was received from Association of Officers about Shri Sushil Kumar who was appointed as CMD for a period of three months. After examination one allegation relating to improper recruitment stands referred to CBI for investigation while other allegations are under examination in consultation with C.V.C. Details are given in Statement-II.

[†]Original Notice of the Question was received in Hindi.

Statement-I

Brief Particulars of Allegations against officers of the Hindustan Vegetable Oils Corporation Limited and Action Taken by the Government.

Name of	Substance of	Status of
the Officer	the	Enquiry
	allegation	
Shri	Allowed huge	The matter is
Santosh	over head	under
Kumar	expenses, and	investigation
G.M.D.V.U	financial	through CVO
	concurrences	of HVOC.
	were not	
	obtained while	
	finalising supply contracts for	
	the year 1999-	
	2000.	
Shri R.C.	Introduced	CVO, HVOC
Vaish Ex-	M/s. Pearl	has examined
CVO	Packaging	the case. The
	Service as a	Government
	supplier at	has sought
	HBBF in the	additional
	year 1998.	information for
		processing the
		matter.

RAJYA SABHA

[17 December, 1999]

Statement-II

Name &	Substance of	Status of		
Designa-	the	Enquiry		
tion of the Officer	allegations			
Shri Sushil	Availed	The		
Kumar,	Company	allegations		
Director	Lease	were enquired		
(F&A)	accommodation	into by the		
CMD	under his own	CVO of the		
	approval.	Department		
	Director	of Sugar and		
	(F&A) did	Edible Oil.		
	not follow	On perusal of		
	established	the report		
	practices for	CVC found		
	buying and	prima-facie		
	selling of	evidence of		
	agricultural	criminal mis-		
	commodities;	conduct in the		
	like	recruitment of Private		
	cottonseed.	· · · · · · ·		
	oats, thereby	Secretary and		
	causing loss to the	in fraudulently		
	Corporation.	signing as		
	corporation.	CMD		
	Without	Accordingly the		
	following	matter		
	disciplinary	has been		
	procedure he	referred to		
	indiscriminately	CBI. On		
	transferred	other		
	and took	allegations, the		
	action against	report of		

[17 December, 1999]

RAJYA SABHA

Name & Designa-SubstanceoftheStatus of Enquirytion of the Officerallegations

of the officer	anegations	
		the CVO is
	Officials.	under process
	Recruitment	for initiating
	of Private	disciplinary
	Secretary and	action against
	fraudulently	the officer,
	signing as C.M.D.	who has, in the
	Appointment	meantime,
	of known firm	reverted to
	and incurring	his parent
	wasteful	organisation
	expenditure	namely,
	in apointment	ONGC.
	of Valuer of Plant and	
	machinery of	
	Delhi	
	Vanaspati	
	Unit.	
	Director	
	(F&A)	
	authorised	
	payments	
	which were	
	not the	
	liability of the	
	Corporation.	
	He purchased	
	air- conditioner &	
	car for his	
	own use.	
	reactivating a	
	three year old	
	-	
	5	

	Name- & Designa-	Substance	of	the Status of Enquiry	
tion	of the Officer	allegations			
A		resolut	ion of	f the	
		Board	which		
		was ke	pt	in	
		abeyan	ce bec	ause	
		of poor	financ	cial	
		conditi	on. No	•	
		permiss	sion w	as	
		obtaine	d from	1	
		C.M.D			
		Purcha	sed		
		Cellula	-		
		for him			
		for F			
		MOS (
		became			
		of a Cl			
		realisin	-		
		extrem	• •		
		financi			
		the Co	npany	•	

RAJYA SABHA [17 December, 1999]

श्री अमर सिंह : सभापति महोदय, मैनें अपने प्रश्न में वित्तीय अनिमियतिताओं की विस्तार से जानकारी मांगी है । मंत्री जी ने उत्तर मे सिर्फ अनियमितताओं का जिक्र किया है और इन अनियमितताओं में लिप्त अफसरों श्री संतोष कुमार श्री आर.सी. वैश्य के नामो को नाम मात्र के लिए उल्लिखित कर दिया गया है । यह उत्तर संतोषप्रद नहीं है । आपने लिखा है ह्यूज

[17 December, 1999] RAJYA SABHA

ओवर हैड एक्सपैंसिज और फायनेंसियल कन्फरेंस लिए बिना इन्होनें भ्रष्टाचार किया है मैनें इसकी विस्तृत जानकारी भी अपने प्रश्न में मांगी है । क्या आप यह जानकारी देने की कृपा करेंगे ?

श्री शंता कुमार : सभापति जी, माननीय सदस्य को कुछ जानकारी तो दे दी गई है और बाकी की पूरी जानकारी मेरे पास है। अगर आप निर्देश दें तो मैं उसको पढ़कर सुना सकता हूं लेकिन पढ़ने के बजाय मैं सारी जानकारी सदन के पटल पर रख दूंगा।

श्री अमर सिंह : सभापति महोदय, यदि सरकार यह मानती है कि भ्रष्टाचार हुआ है और संबधित अधिकारियों को पिन पाइंट भी कर दिया गया तो क्या उन्होनें इनको सजा देने के लिए कोई टाइम फ्रेम बनाया है ? या इसी तरह के उत्तर मिलते रहेंगे । क्योंकि अक्सर देखा गया है, ये भ्रष्ट अधिकारी-जस्टिस डिलेड इज जस्टिस डिनाइड, तो क्या आप इनको सजा दिलवाने के लिए कोई टाइम फ्रेम फिक्स कर रहे है जिससे भ्रष्ट अधिकारियों को शीघ्र सजा दिलवाई जा सके ?

श्री शंता कुमार : सभापति महोदय, ये शिकायतें वर्ष 1998-99 की है । इन पर कार्रवाई हो रही है । एक मामला सीबीआई को दिया जा चुका है चार्ज शीट दी जा रही है । अतिशीघ्र कार्रवाई होगी और अतिशीघ्र इनको सजा दिलवाने का प्रयत्न होगा ।

Ban on B-Complex

*282. DR. GOPALRAO VITHALRAO PAIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the news-item titled "careful, if you pop vitamin-B pills" and "B-complex banned", which appeared in the Indian Express dated the 29th October, 1999;

(b) if so, what factors led to such ban; and

(c) what are the other alternative proposed to the cure of neurological disorders?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI N.T. SHANMUGAM): (a) Yes, Sir.

(b) The Central Government prohibited under Section 26-A of the Drugs and Cosmetics Act, 1940 vide G.S.R. No. 702 (E) dated 14.10.1999, the manufacture, sale or distribution of Fixed Dose Combination (FDC) of Vitamin B_1 Vitamin B_6 and Vitamin B_{12} for